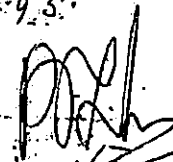
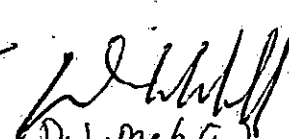
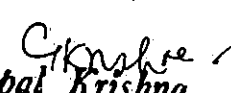
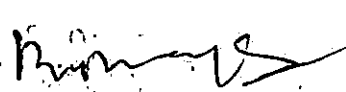


C. A. T. Bench, JAIPUR

Date of Order	Orders
5.8.93 Defects removed, M.P. filed to-day in 5-8-93. 1/2 570	Mr A.L. Verma - Counsel for petitioner Defects may be removed. If the learned Counsel for the applicant wants to file an application for condonation of delay without prejudice to the consequences which may follow now. He can file the application within 3 days failing which the M.P. shall stand dismissed for want of prosecution. Put up on 17.8.93.  (P.P. Srivastava) Member (A)  (D.L. Mehta) Vice Chairman
17.8.93	Mr A.L. Verma, counsel for the petitioner. Heard the learned counsel. M.P. is allowed and the OA 930/92 is restored to its original number. M.P. stands disposed of accordingly.  Gopal Krishna Member (Judge)  (B.B. Mahajan) Member (Adm.)
	Copy sent to the app. & up no 1 un. ind 6095 & 2. All 6096 1-9-93